



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 18th OF DECEMBER, 2025

WRIT PETITION No. 3741 of 2023

M/S AARON CONSTRUCTION

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shr Ms. Diksha Chaturvedi - Advocate for the petitioner through VC.

Shri Anubhav Jain - GA for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner submits that even in the reply, respondents have admitted the amount claimed by the petitioner, however state that the amount shall be paid as and when the allocation is received from the higher authorities.

Accordingly, petition is *disposed off* directing the respondents to clear the admitted amount within a period of two months from today. In case, petitioner is dissatisfied by the amount cleared by the respondents, the petitioner shall be entitled to initiate appropriate proceedings for recovery of the same in accordance with the contract terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

